NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	TP No.18/HDB/2016 CP No. 23/2008		
COMPANY PETITION/APPLICATION NO.			
NAME OF THE COMPANY	Sanghi SEZ Pvt Ltd		
NAME OF THE PETITIONER(S)	Anand Prakash Sanghi & (04) Others Sanghi SEZ Pvt Ltd& (11) Others		
NAME OF THE RESPONDENT(S)			
UNDER SECTION	397/398		

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
4. Suryanarayana	counsel for	9849866556	1 3 tox
P. Anoundy Laddy	Adu	9246501212	A rest

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Chidambaran R.2	Pcs	9849056652	A
a Ramen Bull	R	984845663)	S. NM

Heard Shri Y. Suryanarayana, and Shri P. Amarender Reddy, Ld. Counsels for the Petitioner and Shri S. Chidambaram and Shri CH Ramesh Babu, Ld. Counsels for the Respondent.

Shri CH Ramesh Babu, Ld. Counsel for the Respondent filed a letter dated 21.10.2017 before the Bench, stated to have been passed by Hon'ble Supreme Court in Civil Appeal No. 12441/2017. This mean is signed by Shri Ravi Sanghi and Shri Girish Kumar Sanghi. When the Bench asked Mr. Girish Kumar Sanghi, whether the above memo is signed the him or not, he submitted that he has signed the memo and said something which is in accordance with the above memo. Therefore, we direct Mr. Girish Kumar Sanghi, to file an affidavit with regard to the contents of this letter and he requested 2 days time duly serving a copy to the other side. The memo dated 21.10.2017 and 11.01.2018 are taken on record.

Post the case on 25.01.2018

Member (T)

Member (J)

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